

Court-II
Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No.96 of 2015

Dated: 15th January 2016

Present: Hon'ble Mr. Justice Surendra Kumar, Judicial Member
Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

Kerala State Electricity Board Ltd., Appellant(s)
Versus	
Kerala State Electricity Regulatory Commission & Anr. Respondent(s)

Counsel for the Appellant (s) : None

Counsel for the Respondent (s) : None

O R D E R

It appears from the record that the Respondent/State Commission has not filed the counter affidavit. Consequently, rejoinder/affidavit could not be filed in the absence of counter affidavit. If counter affidavit is filed by the Respondent/State Commission, the same will be treated as nullified.

Post this matter for hearing on **1st March 2016.**

(I.J. Kapoor)
Technical Member

(Justice Surendra Kumar)
Judicial Member